

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2529/2017

(Arising out of impugned final judgment and order dated 07/11/2016 in CRMWP No. 23176/2016 passed by the High Court Of Judicature at Allahabad)

BAHADUR SINGH AND ANR

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(WITH INTERIM RELIEF AND OFFICE REPORT)

Date : 08/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Yatish Mohan, Adv.
 Ms. Vinita Y. Mohan, Adv.
 Ms. Reena Yadav, Adv.
 Mr. Kedar Nath Tripathy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh notice be served upon the unserved respondent(s),
returnable in six weeks.

(Ashwani Thakur)
COURT MASTER

(Mala Kumari Sharma)
COURT MASTER